

श्री राम रतन शर्मा : मैं उस का एश्योरेंस बताना चाहता हूँ कि उन्होंने क्या एश्योरेंस दिया था इस हाउस में। उन्होंने यह कहा था :—

"I can assure him that we are taking necessary precautions and we have issued instructions that unless and until the milo is free from dhatura seeds it should not be issued to the consumers and for that purpose steps are being taken to clean it."

इसलिए, श्रीमन्, मैं उसका ध्यान इस तरफ आकर्षित करता हूँ।

अध्यक्ष महोदय : It will be passed on to the Minister for a statement.

वह इसको देख लें और बाद में बताएं कि क्या बात है। तो बहुत बुरी है। 6 आदमी मर गए हैं।

(ii) DISCUSSION ON PAY COMMISSION REPORT

SHRI S.M. BANERJEE (Kanpur) : Sir, with your permission, I would like to raise the following matter of public importance.

As you will be aware, the representatives of the Government employees met Shri B. D. Pande, Cabinet Secretary and demanded that the Pay Commission Report should be discussed with the representatives of the Government employees before it is implemented. The Cabinet Secretary has not given any assurance on behalf of the Government. The Government employees have made it clear that unless it is discussed before implementation, no useful purpose would be served. I am thankful to you for admitting a motion under rule 189 for discussion of this subject. Sir, I have been trying to raise this issue since the Pay Commission Report was submitted on the 31st March, 1973. Now I am told that the Finance Minister is not prepared to discuss it because he is unable to commit himself to anything on behalf of the Government. So, I appeal to you on behalf of 43 lakhs of Government employees, including the employees of the three wings of army, navy and air force, to give us an opportunity to discuss the report. Let there be a discussion. Otherwise, we shall be failing in our duty to the Government servants. Even in that case, Sir, you should prevail upon the Finance

Minister to say something on the floor of the House. If we wait for a discussion in the month of July or August it will be too late. We want the Report to be discussed in this session itself.

(iii) CONTINUANCE OF NATIONAL EMERGENCY

SHRI SAMAR GUHA (Contain) : Sir, I want to draw your attention to a report published in the newspapers day before yesterday that the Government want to continue the national emergency. It is a surprising news for the reason that the war with Pakistan was over more than a year and a half ago. Here let me quote the classic example of UK. When the World War was over, within a month the emergency was lifted and all emergency laws were struck down so that the nation could have their free and fair elections and all the national emergency laws were withdrawn. But in our country, I do not know what is the reason why the national emergency should continue. The Government has not come forward with any reason whatsoever. We had our elections under the national emergency.

Again under the 'MISA' which has been struck down by the Supreme Court, hundreds of detenus are being arrested without showing any reason whatsoever. They can be kept in jail without any trial for three years. Under the shadow of national emergency, the Government are not only usurping the authority of Parliament, not only the democratic rights of the people, but they are also keeping a climate of some amount of terror in the minds of the people ...

MR. SPEAKER : It is not going to be a speech.

SHRI SAMAR GUHA : Sir, through you, I want to draw the attention of the Government to it and I want to know the reasons why they are continuing the national emergency. They owe it to the country, and to the people and to this august House to show reasons why they are continuing the national emergency and why they are taking a decision that the national emergency should continue. If they do not give reasons for it, they will be almost flouting the fundamentals of democracy by not coming forward before the Parliament as to why the national emergency should be continued.